

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BGR ENERGY SYSTEMS LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	BGR ENERGY SYSTEMS LIMITED
2.	Date of incorporation of corporate debtor	18/02/1985
3.	Authority under which corporate debtor is incorporated/registered	ROC Vijayawada
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	L40106AP1985PLC005318
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> E-4, Pannamgadu Industrial Estate, Ramapuram Post, Tada Mandalam, Tada, Tirupati District, Andhra Pradesh, 524401 <b>Corporate office:</b> 443, Anna Salai, Teynampet, Chennai, Tamil Nadu, 600018
6.	Insolvency commencement date in respect of corporate debtor	17/04/2026 (Order Pronounced on 17-04-2026 and received on 22-04-2026)
7.	Estimated date of closure of insolvency resolution process	14/10/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Dommeti Surya Rama Krishna Saibaba</b> IBBI/IPA-003/IP-N00165/2018-2019/12106
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. A-105, Mahindra Ashvita, Hafeejpet Road, Near Hi-Tech City MMTS Railway Station, KPHB Colony, Hyderabad, Telangana, 500085 <b>E Mail: dsrk39@yahoo.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. 4&5, Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad, Telangana 500033. <b>Email: bgrcirp222@gmail.com</b>
11.	Last date for submission of claims	06/05/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	Relevant Forms and Details of Authorized Representatives (AR) are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench at Mangalagiri, has ordered the commencement of a corporate insolvency resolution process of BGR ENERGY SYSTEMS LIMITED on 17/04/2026.

The creditors of BGR ENERGY SYSTEMS LIMITED are hereby called upon to submit their claims with proof on or before 06/05/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:24-04-2026  
Place: Hyderabad

**Dommeti Surya Rama Krishna Saibaba**  
Interim Resolution Professional  
IBBI /IPA-003/IP-N00165/2018- 2019/12106  
AFA Valid 31.12.2026

**ఫారం - ఎ**  
**ప్రజా ప్రకటన**  
(ఇన్సాలెన్సీ లండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ)  
రెగ్యులేషన్స్ 2016 లోని రెగ్యులేషన్ 6 క్రింద)  
**బిబిఐఐఐ ఎన్ఆర్ఐ సిస్టమ్స్ లిమిటెడ్ యొక్క రుణదాతలకు గమనిక**

సంబంధిత వివరాలు	
1. కార్పొరేట్ డెటార్ యొక్క పేరు	<b>బిబిఐఐఐ ఎన్ఆర్ఐ సిస్టమ్స్ లిమిటెడ్</b>
2. కార్పొరేట్ డెటార్ యొక్క ఇన్కార్పొరేషన్ అయిన తేదీ	18/02/1985
3. కార్పొరేట్ డెటార్ యొక్క ఇన్కార్పొరేషన్ అయిన/సమోదైన అధికారి	ROC విజయవాడ
4. కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ గుర్తింపు నెం. /పరిమిత రుణ గుర్తింపు నెం.	L40106AP1985PLC005318
5. కార్పొరేట్ డెటార్ యొక్క సమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయము (ఏదైన ఉంటే) చిరునామా	రిజిస్టర్డ్ ఆఫీస్: ఇ-4, పన్నంగాడు పారిశ్రామిక ఎస్టేట్, రామాపురం పోస్ట్, తడ మండలం, తడ, తిరుపతి జిల్లా, ఆంధ్రప్రదేశ్-524401 కార్పొరేట్ ఆఫీస్: 443, అన్నా సాలై, తేనాంపేట, చెన్నై, తమిళనాడు-600018.
6. కార్పొరేట్ డెటార్ కు సంబంధించి దివాలా ప్రారంభ తేదీ	17/04/2026 (ఉత్తర్య తేదీ 17-04-2026న వెలువరించబడింది మరియు తేదీ 22-04-2026న స్వీకరించబడింది)
7. దివాల తీర్మాన ప్రక్రియ అంచనా ముగింపు తేదీ	14/10/2026
8. మధ్యంతర తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.	<b>శ్రీ దొమ్మేటి సూర్య రామ కృష్ణ సాయిబాబా</b> <b>IBBI/IPA-003/IP-N00165/2018-2019/12106</b>
9. బోర్డు వద్ద సమోదైన విధముగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	ఫ్లాట్ నెం. ఎ-105, మహేంద్రా అశ్విత, హాఫీజ్ పేట్ రోడ్డు, హై-టెక్ సిటీ సమీపంలో, ఎంఎంటిఎస్ రైల్వే స్టేషన్, కెపిహెచ్బి కాలనీ, హైదరాబాద్, తెలంగాణ, 500085, ఇ-మెయిల్: <b>dsrk39@yahoo.com</b>
10. మధ్యంతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కొరకు చిరునామా మరియు ఇ-మెయిల్	ఫ్లాట్ నెం. 4 & 5, ఫ్లాట్ నెం. 104, కావూరి సుప్రీం ఎన్క్లేవ్, కావూరి హిల్స్, మాదాపూర్, హైదరాబాద్, తెలంగాణ 500033, ఇ-మెయిల్: <b>bgrcirp222@gmail.com</b>
11. క్లెయిమ్లు దాఖలు చేయుటకు ఆఖరి తేదీ	06/05/2026
12. మధ్యంతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్ సెక్షన్ (6ఎ)లోని క్లాజ్ (బి) క్రింద సేకరించిన క్రెడిటార్ల వర్గీకరణ ఏవైన ఉంటే	వర్తించదు
13. తీర్మాన నిపుణులుగా గుర్తించుటకు ఒక్కో తరగతిలోని క్రెడిటార్ల యొక్క అధికృత ప్రతినిధులుగా వ్యవహరిస్తున్న వారి పేర్లు (ఒక్కొక్క తరగతికి మూడు పేర్లు)	వర్తించదు
14. సంబంధిత ఫారములు మరియు అధికృత ప్రతినిధుల (AR) వివరాలు ఇక్కడ అందుబాటులో ఉన్నాయి.	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

ఈ నోటీసు ద్వారా తెలియజేయడమేమనగా మంగళగిరిలోని జాతీయ కంపెనీ లా ట్రిబ్యునల్, అమరావతి బెంచ్ వారు బిజిఆర్ ఎన్ఆర్ఐ సిస్టమ్స్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియ తేదీ: **17/04/2026**న ప్రారంభించినట్లుగా ఉత్తర్యులు జారీ చేసినారు. కావున బిజిఆర్ ఎన్ఆర్ఐ సిస్టమ్స్ లిమిటెడ్ యొక్క క్రెడిటార్స్ కు కోరడమేమనగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా అనగా పైన తెలిపిన ఎంట్రీ నెం. 10 లోని చిరునామాకు **06/05/2026**న లేదా ఆలోగా తగిన నిరూపణలతో వారి క్లెయిమ్లను దాఖలు చేయమని కోరడమైంది. ఆర్థిక రుణదాతలను కోరడమేమనగా వారి క్లెయిమ్లను తగిన నిరూపణలతో కేవలం ఎలక్ట్రానిక్ పద్ధతి ద్వారా మాత్రమే దాఖలు చేయవలెను. ఇతర రుణదాతలందరు వారి క్లెయిమ్లను తగిన సాక్ష్యములతో వ్యక్తిగతముగా లేదా పోస్టు ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతి ద్వారా కూడా దాఖలు చేయవచ్చును. క్లెయిమ్ యొక్క తప్పుడు లేదా తప్పుదోష పట్టించే రుజువులను దాఖలు చేస్తే జరిమానాలు విధించబడును.

దొమ్మేటి సూర్య రామ కృష్ణ సాయిబాబా  
మధ్యంతర తీర్మాన నిపుణులు

**తేదీ: 24-04-2026**  
**ప్రదేశం: హైదరాబాద్**

**IBBI /IPA-003/IP-N00165/2018- 2019/12106**  
**AFA తేదీ: 31.12.2026 వరకు చెల్లుతుంది.**

**படிவம் அ**  
**திருத்தம் அறிவிப்பு**

(இந்திய திவால் மற்றும் நொடித்துப்போதல் வாரியத்தின்  
(நிறுவனங்களுக்கான திவால் தீர்வு செயல்முறை) ஒழுங்குமுறைகள், 2016இன் ஒழுங்குமுறை 6இன் கீழ்)  
பிஜிஆர் எனர்ஜி சிஸ்டம்ஸ் லிமிடெட் நிறுவனத்தின் கடன் வழங்குநர்களின் கவனத்திற்கு

**தொடர்புடைய விவரங்கள்**

1.	பெருநிறுவனக் கடனாளியின் பெயர்	பிஜிஆர் எனர்ஜி சிஸ்டம்ஸ் லிமிடெட்
2.	நிறுவனக் கடனாளியின் பதிவு செய்யப்பட்ட தேதி	18/02/1985
3.	நிறுவனக் கடனாளி எந்த அதிகாரத்தின் கீழ் இணைக்கப்பட்டுள்ளது/பதிவுசெய்யப்பட்டுள்ளது	ROC விஜயவாடா
4.	நிறுவன அடையாள எண் / வரையறுக்கப்பட்ட பொறுப்பு	L40106AP1985PLC005318
5.	நிறுவனக் கடனாளியின் பதிவு செய்யப்பட்ட அலுவலகம் மற்றும் முதன்மை அலுவலகத்தின் (ஏதேனும் இருந்தால்) முகவரி	பதிவு செய்யப்பட்ட அலுவலகம்: இ4, பன்னங்காடு தொழில்துறை எஸ்டேட், ராமாபுரம் போஸ்ட், தடா மண்டலம், தடா, திருப்பதி மாவட்டம், ஆந்திரப் பிரதேசம், 524401 கார்ப்பரேட் அலுவலகம்: 443, அண்ணாசாலை, தேனாம்பேட்டை, சென்னை, தமிழ்நாடு, 600018
6.	பெருநிறுவனக் கடனாளி தொடர்பான திவால்நிலை தொடங்கும் தேதி	17/04/2026 (உத்தரவு பிறப்பிக்கப்பட்ட நாள் 17.04.2026 மற்றும் பெறப்பட்ட நாள் 22.04.2026)
7.	திவால்நிலை தீர்வு செயல்முறை முடிவடையும் உத்தேச தேதி	14/10/2026
8.	இடைக்காலத் தீர்வு நிபுணராகச் செயல்படும் திவால்நிலை நிபுணரின் பெயர் மற்றும் பதிவு எண்	திரு.தொம்மேட்டி சூர்ய ராம கிருஷ்ண சாய்பாபா IBBI/IPA-003/IP-N00165/2018-2019/12106
9.	இடைக்காலத் தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல், வாரியத்தில் பதிவுசெய்யப்பட்டபடி	பிளாட் எண் A105, மஹிந்திரா அஸ்விதா, ஹஃப்ஜேப்ட் சாலை, ஹைடெக் சிட்டி MMTS ரயில் நிலையம் அருகில், KPHB காலனி, ஹைதராபாத், தெலங்கானா, 500085 E Mail: dsrk39@yahoo.com
10.	இடைக்காலத் தீர்வு நிபுணருடனான கடிதப் போக்குவரத்திற்காகப் பயன்படுத்தப்பட வேண்டிய முகவரி மற்றும் மின்னஞ்சல்.	பிளாட் எண். 4&5, பிளாட் எண் 104, கவுரி சுப்ரீம் என்கிளேவ், கவுரி ஹில்ஸ், மாதப்பூர், ஹைதராபாத், தெலங்கானா 500033., மின்னஞ்சல்: bgrcircp222@gmail.com
11.	கோரிக்கைகளைச் சமர்ப்பிப்பதற்கான கடைசி தேதி	06/05/2026
12.	பிரிவு 21இன் துணைப் பிரிவு (6A)இன் உட்பிரிவு (b)இன் கீழ், ஏதேனும் கடனளிப்போர் வகுப்புகள் இருப்பின், இடைக்காலத் தீர்மான நிபுணரால் உறுதிசெய்யப்பட்டது	NA
13.	கடனாளிகளின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாகச் செயல்பட அடையாளம் காணப்பட்ட திவால்நிலை நிபுணர்களின் பெயர்கள் ஒரு பிரிவில் (ஒவ்வொரு பிரிவுக்கும் மூன்று பெயர்கள்)	NA
14.	தொடர்புடைய படிவங்கள் மற்றும் அங்கீகரிக்கப்பட்ட பிரதிநிதிகளின் (AR) விவரங்கள் கிடைக்கும் என்கிற இடத்தில்	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

மங்களகிரியில் உள்ள அமராவதி அமர்வின் தேசிய நிறுவனச் சட்டத் தீர்ப்பாயம், பிஜிஆர் எனர்ஜி சிஸ்டம்ஸ் லிமிடெட் நிறுவனத்தின் பெருநிறுவனத் திவால்நிலைத் தீர்வுச் செயல்முறையை 17/04/2026 அன்று தொடங்குமாறு உத்தரவிட்டுள்ளது என்பதை இதன்மூலம் அறிவிக்கப்படுகிறது.

பிஜிஆர் எனர்ஜி சிஸ்டம்ஸ் லிமிடெட் நிறுவனத்தின் கடன் வழங்குநர்கள், தங்களது கோரிக்கைகளுக்கான ஆதாரங்களை 06/05/2026 அன்றோ அல்லது அதற்கு முன்னரோ, பதிவு எண் 10க்கு எதிராகக் குறிப்பிடப்பட்டுள்ள முகவரியில் உள்ள இடைக்காலத் தீர்வு நிபுணரிடம் சமர்ப்பிக்குமாறு இதன்மூலம் கேட்டுக் கொள்ளப்படுகிறார்கள். நிதிசார் கடன் வழங்குநர்கள் தங்களது கோரிக்கைகளுக்கான ஆதாரங்களை மின்னணு வழிமுறையில் மட்டுமே சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து கடன் வழங்குநர்களும் கோரிக்கைகளுக்கான ஆதாரங்களை நேரில், தபால் மூலமாக அல்லது மின்னணு வழிமுறையில் சமர்ப்பிக்கலாம்.

தவறான அல்லது தவறாக வழிநடத்தும் கோரிக்கை ஆதாரங்களைச் சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

**தொம்மேட்டி சூர்ய ராம கிருஷ்ண சாய்பாபா**

**இடைக்காலத் தீர்மான நிபுணர்**

**IBBI /IPA-003/IP-N00165/2018- 2019/12106**

**தேதி: 25-04-2026**

**கூடம்: ஹைதராபாத்**

**வாஸிட் 31.12.2026**

**EICHER**  
**EICHER MOTORS LIMITED**  
CIN : L34102DL1982PLC129877  
Registered Office: Office number 1111, 11th Floor, Ashoka Estate, Plot Number 24, Barakhamba Road, New Delhi - 110001  
Telephone: +91-11-41095173  
Email: investors@eichermotors.com, Website: www.eichermotors.com

**NOTICE TO SHAREHOLDERS**  
**Second 100 Days Campaign - "Saksham Niveshak"**

Pursuant to the directives of the Investor Education and Protection Fund Authority (IEPFA), Eicher Motors Limited ("the Company") has launched the Second 100 Days Campaign titled "Saksham Niveshak", effective from April 01, 2026, to July 09, 2026. This campaign has been initiated specifically to reach out to the shareholders and assist them in updating their Know your Customer ("KYC"), Bank Mandates, nomination details and contact information with the Company and to enable them to claim their unpaid/unclaimed dividend(s) and prevent transfer of shares to the IEPFA.

All the shareholders of the Company who have unpaid/unclaimed dividend or those who are required to update their Know your Customer ("KYC") and nomination details or have any issues/queries related to their unpaid/unclaimed dividend and shares, are requested to write to the Company's Registrar and Share Transfer Agent ("RTA") at MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited) at their office at C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai-400083 and E-mail: [Investor.helpdesk@in.mpmf.com](mailto:Investor.helpdesk@in.mpmf.com) (Website: <https://in.mpmf.com/>) or to the Nodal Officer of the Company at [investors@eichermotors.com](mailto:investors@eichermotors.com).

This notice is also being made available on the website of the Company at [www.eichermotors.com](http://www.eichermotors.com) and on the websites of stock exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively.

For Eicher Motors Limited  
Sd/-  
Atul Sharma  
Company Secretary & Compliance Officer

Date : April 23, 2026  
Place : Gurugram, Haryana

**EICHER**  
**EICHER MOTORS LIMITED**  
CIN : L34102DL1982PLC129877  
Registered Office: Office number 1111, 11th Floor, Ashoka Estate, Plot Number 24, Barakhamba Road, New Delhi - 110001  
Telephone: +91-11-41095173  
Email: investors@eichermotors.com, Website: www.eichermotors.com

**SPECIAL WINDOW FOR TRANSFER OF PHYSICAL SHARES**

Pursuant to SEBI Circular HO/38/13/11(2)/2026-MIRSD-POD/II/3750/2026 dated January 30, 2026, this public advertisement is issued to inform that a Special Window has been made available for a period of one year from February 05, 2026 to February 04, 2027 to facilitate the transfer and dematerialization of physical shares of the Company purchased or sold prior to April 01, 2019, which were either not lodged previously with the Company/Registrar and Share Transfer Agent (RTA) for transfer or were lodged but subsequently rejected or returned.

The eligible shareholders are requested to submit the transfer deeds and furnish necessary documents, duly complete in all respects, to the RTA. After complete verification and approval, the transferred Shares will be issued in dematerialization mode and shall be locked in for one year from the date of registration of transfer, in accordance with SEBI guidelines. The disputed cases and IEPF-transferred securities remain excluded from this facility.

**Contact Details of RTA: MUFG Intime India Private Limited, C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083, email id [Investor.helpdesk@in.mpmf.com](mailto:Investor.helpdesk@in.mpmf.com). Shareholders may also contact the Company at [investors@eichermotors.com](mailto:investors@eichermotors.com) for any further assistance.**

For Eicher Motors Limited  
Sd/-  
Atul Sharma  
Company Secretary & Compliance Officer

Date : April 23, 2026  
Place : Gurugram, Haryana

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF BGR ENERGY SYSTEMS LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	BGR ENERGY SYSTEMS LIMITED
2. Date of incorporation of corporate debtor	18/02/1985
3. Authority under which corporate debtor is incorporated/registered	RCC Vijayawada
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	L40106AP1985PLC005318
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: E-4, Panamangudi Industrial Estate, Ramapuram Post, Tada Mandalam, Tada, Tirupati District, Andhra Pradesh, 524401 Corporate office: 443, Anna Salai, Toyampet, Chennai, Tamil Nadu, 600018
6. Insolvency commencement date in respect of corporate debtor	17/04/2026 (Order Pronounced on 17-04-2026 and received on 22-04-2026)
7. Estimated date of closure of insolvency resolution process	14/10/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dommeti Surya Rama Krishna Saibaba IBBI/IPA-003/IP-NO0165/2018-2019/12106
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. A-105, Mahindra Ashwita, Hafeezpet Road, Near H-Teach City MTMS Railway Station, KPIIB Colony, Hyderabad, Telangana, 500085 E-Mail: <a href="mailto:dsrk39@yahoo.com">dsrk39@yahoo.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. 485, Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad, Telangana 500033. Email: <a href="mailto:bcrcpr22@gmail.com">bcrcpr22@gmail.com</a>
11. Last date for submission of claims	06/05/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. Relevant Forms and Details of Authorized Representatives (AR) are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench at Mangalagiri, has ordered the commencement of a corporate insolvency resolution process of BGR ENERGY SYSTEMS LIMITED on 17/04/2026.

The creditors of BGR ENERGY SYSTEMS LIMITED are hereby called upon to submit their claims with proof on or before 06/05/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Dommeti Surya Rama Krishna Saibaba  
Interim Resolution Professional  
IBBI/IPA-003/IP-NO0165/2018-2019/12106  
AFA Valid 31.12.2026

Date: 24-04-2026  
Place: Hyderabad

**ADITYA BIRLA**  
**CENTURY ENKA LIMITED**  
CIN: L24304PN1965PLC139075

Regd. Office: Plot No.72 & 72-A, MIDC, Bhosari, Pune 411 026.  
Tel No.: 020-66127304 • Website: [www.centuryenka.com](http://www.centuryenka.com) • Email: [cel.investor@adityabirla.com](mailto:cel.investor@adityabirla.com)

**NOTICE TO SHAREHOLDERS**  
**Second 100 days Campaign - "Saksham Niveshak" - 1st April, 2026 to 9th July, 2026**  
**Up-dation of KYC & related details and claim of unpaid/unclaimed dividends**

Investor Education and Protection Fund Authority ("IEPFA"), re-launched the second 100 days Campaign - "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026. Pursuant to initiative, Shareholders who have unpaid/unclaimed dividend(s) or whose KYC details, (viz. PAN, nomination details, postal address, mobile number, email, bank account details and specimen signature), have not been updated till date are requested to update their details by submitting the below mentioned documents to claim their dividend.

Type of Holding	Documents to be submitted
Shares held in physical form	Form ISR-1 with self-attested KYC documents / Form ISR-2 with banker's attestation of signature along with original cancelled cheque having printed name or self-attested bank passbook/statement / Form SH-13 for adding nominee or Form ISR-3 to opt out of nomination. (The KYC forms can be downloaded from the RTA or the Company's websites)
Shares held in Demat form	Update KYC details with your Depository Participant

Dividend on shares is only payable in electronic mode, direct credit in shareholder's bank account. Hence, shareholders are requested to update their KYC. Physical copies of KYC documents to be submitted to RTA, MUFG Intime India Private Limited, C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Tel: 8108116767 or send the soft copies of digitally signed documents (first holder must sign in case of joint holding) through registered e-mail id to [investor.helpdesk@in.mpmf.com](mailto:investor.helpdesk@in.mpmf.com) / [cel.investor@adityabirla.com](mailto:cel.investor@adityabirla.com) or submit online request via RTA SWAYAM portal: [https://web.in.mpmf.com/helpdesk/service\\_request.html](https://web.in.mpmf.com/helpdesk/service_request.html). If you need any assistance or have any doubt, you may reach to above e-mail ids/handle number.

For CENTURY ENKA LIMITED  
Rahul Dubey  
Vice President-Legal & Company Secretary

Date: April 24, 2026

**SWAN**  
**Swan Defence and Heavy Industries Limited**  
(formerly known as Reliance Naval and Engineering Limited)  
Registered Office: Pipavav Shipyard Limited, Pipavav Port, Post Uchhaya, Via-Rajula, District Amreli 365 560, Gujarat.  
Website: <https://www.sdhi.co.in/>, Email: [sdhi.investors@swan.co.in](mailto:sdhi.investors@swan.co.in)  
CIN: L35110GJ1997PLC033193

(Pursuant to Section 230(3) of the Companies Act, 2013 and Rule 6 and 7 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016)  
**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD BENCH**  
**COMPANY SCHEME APPLICATION NO. 17 OF 2026**  
In the matter of the Companies Act, 2013; (18 of 2013) AND

In the matter of Application under Sections 230 to 232 read with Sections 66 and 52 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;

AND

In the matter of Scheme of Arrangement and Amalgamation between Triumph Offshore Private Limited ("The Transferor Company" or "TOPL") and Swan Defence and Heavy Industries Limited ("The Transferee Company" or "SDHIL") and their respective Shareholders and Creditors under Sections 230 to 232 read with Section 66 and Section 52 and other applicable provisions of the Companies Act, 2013 and Rules made thereunder (the "Scheme").

**Triumph Offshore Private Limited** ... Transferor Company  
CIN - U74999GJ2017PTC097528

**Swan Defence and Heavy Industries Limited**  
(formerly known as Reliance Naval and Engineering Limited)  
having Registered Office at Pipavav Shipyard Limited, Pipavav Port, Post Uchhaya, Via-Rajula, District Amreli 365 560, Gujarat  
CIN: L35110GJ1997PLC033193

... Transferee Company / Company

**NOTICE AND ADVERTISEMENT OF MEETING OF EQUITY SHAREHOLDERS OF SWAN DEFENCE AND HEAVY INDUSTRIES LIMITED**

NOTICE is hereby given that by an order dated April 13, 2026 and April 16, 2026 in the above mentioned Company Scheme Application No. 17 of 2026 ("Tribunal Order"), the Hon'ble National Company Law Tribunal, Ahmedabad Bench ("Tribunal") has directed the meeting of Equity Shareholders of the Company to be held for the purpose of considering, and if thought fit, approving the Scheme of Arrangement and Amalgamation between Triumph Offshore Private Limited and Swan Defence and Heavy Industries Limited and their respective Shareholders and Creditors under Sections 230 to 232 read with Section 66 and Section 52 and other applicable provisions of the Companies Act, 2013 ("Act") and Rules thereunder (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force) and under the SEBI Master Circular bearing No. SEBI/HO/CFD/POD-2/P/CIR/2023/393 dated June 20, 2023, as amended from time to time or any other Circulars issued by SEBI applicable to Schemes of Arrangement from time to time.

In pursuance of the Tribunal Order as directed therein, further notice is hereby given that meeting of the Equity Shareholders of the Company ("Meeting") will be held on Monday, 25th May, 2026 at 10:30 A.M. (IST) via Video Conferencing (VC) / Other Audio Visual Means ("OAVM"), in compliance with the operating procedures referred to the Ministry of Corporate Affairs ("MCA") General Circular No. 14/2020 dated April 8, 2020, read with the subsequent circulars issued from time to time, the latest one being General Circular No. 03/2025 dated September 22, 2025 ("MCA Circulars") as amended from time to time and any other circular issued by the Ministry of Corporate Affairs, Government of India in this regard, as well as the Secretarial Standard on General Meetings as issued by the Institute of Company Secretaries of India.

The Notice together with the Copy of the Scheme, statement under Sections 230 and 232 read with Section 102 and other applicable provisions of the Act read with Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 ("CAA Rules") and accompanying documents has been dispatched through electronic mode on April 23, 2026 to those Shareholders, who have registered their e-mail addresses with the Company / Registrar and Share Transfer Agent or with the Depository Participants ("DPs") as on March 20, 2026 ("Dispatch Cut-off date"). The same can also be accessed / downloaded from the website of the Company at [www.sdhi.co.in/scheme-of-amalgamation](https://www.sdhi.co.in/scheme-of-amalgamation), the website of KFin Technologies Limited viz. <https://evoting.kfintech.com/>, being the agency appointed by the Company to provide the remote e-Voting, e-Voting and other facilities for convenience of the Meeting and the website of the Stock Exchanges i.e. BSE Limited ("BSE") viz. [www.bseindia.com](http://www.bseindia.com) and the National Stock Exchange of India Limited ("NSE") viz. [www.nseindia.com](http://www.nseindia.com). If so desired, any person may obtain a physical copy of the Notice and the accompanying documents i.e. Scheme and the statement under Sections 230 and 232 read with Section 102 and other applicable provisions of the Act and Rule 6 of the CAA Rules, etc., free of charge. A written request in this regard, along with details of your shareholding in the Company, may be addressed to the Company Secretary at [sdhi.investors@swan.co.in](mailto:sdhi.investors@swan.co.in).

The Tribunal has also directed that (i) the convening and holding of the meeting of Equity Shareholders of the Transferor Company to seek their approval to the Scheme is dispensed with; and (ii) the convening and holding of separate meetings of the Secured Creditors and Unsecured Creditors of the Company and the Transferor Company, to seek their approval to the Scheme are dispensed with for reasons set out in the Order.

Equity Shareholders of the Company entitled to attend and vote may vote through remote e-Voting facility prior to the meeting or through e-Voting facility as will be made available at the meeting. Voting in case of body corporate shall be permitted, provided the prescribed form / authorization is filed with Company at [sdhi.investors@swan.co.in](mailto:sdhi.investors@swan.co.in) no later than 48 (forty eight) hours before the start of the aforesaid meeting as required under Rule 10 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

The important dates for e-Voting are provided below:

**Equity Shareholders Meeting**

Cut-off date for remote e-Voting and e-Voting	Monday, May 18, 2026*
Commencement of remote e-Voting period	Friday, May 22, 2026; 09:00 am IST
End of remote e-Voting period	Sunday, May 24, 2026; 05:00 pm IST

\* The Tribunal vide its order dated April 16, 2026 in the Company Application No. Comp. App. 18 of 2026 in C.A. (CAA)/17(AH)/2026 modified the cut-off date from April 15, 2026 to May 18, 2026 for determining the eligibility of shareholders to vote by electronic means.

Remote e-Voting will not be allowed beyond the aforesaid date and time and the remote e-Voting module will be disabled upon expiry of the aforesaid period. Shareholders may exercise their votes in only one mode i.e. either by remote e-Voting or by e-Voting at the Meeting. Shareholders who cast their votes by remote e-Voting may attend the Meeting but will not be entitled to cast their votes again.

Only those shareholders whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e. Monday, May 18, 2026, will be entitled to exercise their voting rights on the resolution proposed in the Notice and attend the Meeting. Voting rights of an Equity Shareholder/Beneficial Owner (in the case of electronic shareholding) will be in proportion to their shareholding in the paid-up equity share capital of the Company as on the cut-off date. A person who is not an Equity Shareholder of the Company as on the Cut-off Date, should treat the Notice for information purpose only.

Any person who has acquired the shares and have become Equity Shareholders of the Company after the dispatch of the Notice of the Meeting by the Company and whose names appear in the Register of Members or Register of Beneficial Owners as on the Cut-off Date shall view the Notice of the Meeting on the Company's website at [www.sdhi.co.in/scheme-of-amalgamation](http://www.sdhi.co.in/scheme-of-amalgamation). Such persons may obtain/generate the login ID and password by following the process stated in the Notice of the Meeting. The Company has appointed the KFin Technologies Limited (KFinTech) to provide facility for remote e-Voting and e-Voting during the meeting, as well as to provide the facility for participating in the meeting through VCOAVM. In case of any difficulty in attending the meeting through VCOAVM or accessing the facility for remote e-Voting and e-Voting during the meeting, member(s) may contact Mr. Mohammed Shanoo, Deputy Manager of KFinTech or at [asward.ris@kfintech.com](mailto:asward.ris@kfintech.com).

A copy of Notice of the meeting can also be obtained free of charge from the Registered Office of the Company on all working days, between 09:00 A.M. (IST) to 05:00 P.M. (IST) up to the date of the meeting. Alternatively, a request for obtaining an electronic soft copy of the Notice may be made by writing an e-mail to the Company at [sdhi.investors@swan.co.in](mailto:sdhi.investors@swan.co.in).

The Tribunal has appointed Mr. Abhay Ranjan, Advocate, to be the Chairperson of the Meeting, including for any adjournment(s) thereof. Further, the Tribunal has appointed Mr. Mubassir Jalees Khan, Advocate, to be the Scrutinizer for the Meeting, including for any adjournment(s) thereof.

The above-mentioned Scheme, if approved by the Equity Shareholders of the Company at the Meeting, will be subject to the subsequent sanction of the Tribunal and such other approvals, permissions and sanctions of regulatory or other authorities, as may be necessary.

Accordingly, the Equity Shareholders of the Company are requested to attend the meeting as per the above-mentioned mode, date and time. In case the quorum for the meeting is not present at the commencement of the meeting, the meeting shall be adjourned for 30 minutes, thereafter, the Equity Shareholders of the Company present shall be deemed to constitute the quorum. The result of the voting of meeting will be announced by the Chairperson of the meeting in writing within 2 (two) working days from the conclusion of the meeting upon receipt of the Scrutinizer's report and the same would be displayed on the website of the Company at [www.sdhi.co.in/scheme-of-amalgamation](http://www.sdhi.co.in/scheme-of-amalgamation) and on the website of KFinTech at <https://evoting.kfintech.com/> within 2 (two) days from conclusion of the meeting.

Dated: 23rd April, 2026  
Place: Dehradun

Mr. Abhay Ranjan (Advocate)  
Chairperson appointed for the Meeting

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH - II, CHENNAI**  
**CP (CAA) / 26 (CHE) 2026**  
IN  
**CA (CAA) / 76 (CHE) 2025**

In the matter of Section 230 to 232 of the Companies Act, 2013 ;

**YASHOMATI HOSPITALS PRIVATE LIMITED**  
(CIN : U85110TN2007PTC178367)  
TVH Beliclaa Tower - II, 7th Floor, MRC Nagar, 1st Lane, MRC Nagar, Raja Annamalai Puram, Chennai - 600 028.

... Petitioner / Transferor Company

**NOTICE OF PETITION**

A Petition under Sections 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 for the Scheme of Amalgamation between Yashomati Hospitals Private Limited ("Petitioner Company" / "Transferor Company") and Sri Kavery Medical Care (India) Limited ("Non-Petitioner" / "Transferee Company") under Sections 230 - 232 of the Act ("Scheme") was presented by the Petitioner Company on March 24, 2026, and the said Company Petition is fixed for hearing before Chennai Bench - II of National Company Law Tribunal on June 3, 2026. Any person desirous of supporting or opposing the said Petition should send to the Petitioner's Advocate, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Petitioner's Advocate not later than two days before the date fixed for the hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the Petition will be furnished to the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sd/-  
M/s. Cyril Amarchand Mangaldas  
Advocates for the Petitioner Company  
11th Floor, Awfis, Prestige Palladium Bayan, No. 43/1 (Door No. 129 to 140), Greems Road, Egmore, Chennai - 600 006.

Place : Chennai  
Date : 24th April, 2026

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH - II, CHENNAI**  
**CP (CAA) / 26 (CHE) 2026**  
IN  
**CA (CAA) / 76 (CHE) 2025**

In the matter of Section 230 to 232 of the Companies Act, 2013 ;

**SRI KAUVERY MEDICAL CARE (INDIA) LIMITED**  
(CIN : U85110TN1997PLC039491)  
TVH Beliclaa Tower - II, 7th Floor, MRC Nagar, 1st Lane, MRC Nagar, Raja Annamalai Puram, Chennai - 600 028.

... Non - Petitioner / Transferee Company

**NOTICE OF PETITION**

A Petition under Sections 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 for the Scheme of Amalgamation between Yashomati Hospitals Private Limited ("Petitioner Company" / "Transferor Company") and Sri Kavery Medical Care (India) Limited ("Non-Petitioner" / "Transferee Company") under Sections 230 - 232 of the Act ("Scheme") was presented by the Petitioner Company on March 24, 2026, and the said Company Petition is fixed for hearing before Chennai Bench - II of National Company Law Tribunal on June 3, 2026. Any person desirous of supporting or opposing the said Petition should send to the Petitioner's Advocate, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Petitioner's Advocate not later than two days before the date fixed for the hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the Petition will be furnished to the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sd/-  
M/s. Cyril Amarchand Mangaldas  
Advocates for the Transferee Company  
11th Floor, Awfis, Prestige Palladium Bayan, No. 43/1 (Door No. 129 to 140), Greems Road, Egmore, Chennai - 600 006.

Place : Chennai  
Date : 24th April, 2026

**SBI**  
Anytime Channels, Corporate Centre, 3rd Floor, The Arcade, World Trade Centre, Cuff Parade, Mumbai - 400005

**CORRIGENDUM-1**

RFP NO. SBI/ACV/2026-27/002 DATED: 15.04.2026  
With reference to RFP No. SBI/ACV/2026-27/002 dated 15.04.2026 for end-to-end management of 60 Small Value Dispensing Machine (SVD) under the Opex Model by State Bank of India, corrigendum-1 is issued and can be accessed under "Procurement News" section on the Bank's web site <https://sbi.bank.in> and GeM portal <https://gem.gov.in>.

The last date and time for bid submission is 07.05.2026 by 03:00 PM

Sd/-  
Place: Mumbai Deputy General Manager  
Date: 24.04.2026 (AC-Implementation & Rollout)

**TATA**  
**TATA CHEMICALS LIMITED**  
Corporate Identity Number: L24239MH19339PLC002893  
Registered Office: Bombay House, 24 Homi Mody Street, Fort, Mumbai - 400 001  
Tel. No.: +91 22 6665 8282  
Email: [investors@tatachemicals.com](mailto:investors@tatachemicals.com) Website: [www.tatachemicals.com](http://www.tatachemicals.com)

**NOTICE**  
(For the attention of the Equity Shareholders of the Company)

**Transfer of Equity Shares of the Company to Investor Education and Protection Fund ("IEPF") Demat Account**

This Notice is hereby given to shareholders of the Company pursuant to the provisions of Section 124(6) of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended from time to time.

The Act and the Rules, amongst other matters, contain provisions for transfer of unpaid or unclaimed dividends to IEPF and transfer of shares, in respect of which dividend remain unpaid or unclaimed for seven consecutive years or more, to the Demat Account of the IEPF Authority, unless there is a specific order of Court or Tribunal or Statutory Authority restraining any transfer of such shares and payment of dividend or where such shares are pledged or hypothecated under the provisions of the Depositories Act, 1996.

As provided under the Rules, the Company has sent individual communication to the concerned shareholders at their registered address whose shares are liable to be transferred to IEPF Authority.

The Company has also uploaded complete details of the concerned shareholders whose dividends are lying unclaimed for seven consecutive years and whose shares are due for transfer to IEPF Demat Account on its website at <https://www.tatachemicals.com/investors/investor-resources/unclaimed-dividends>. The concerned shareholders are requested to verify the details of the shares liable to be transferred to IEPF Demat Account. Shareholders may further note that the details of the concerned shareholders as uploaded by the Company on its website shall be deemed as adequate notice in respect of issue of the new share certificate(s) by the Company / Corporate Action for the purpose of transfer of shares to IEPF Demat Account pursuant to the Rules.

Shareholders can claim their unclaimed dividend by writing to the Company / Registrar and Transfer Agent (RTA) of the Company - MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) and submitting the following:

- For shares held in physical form - Investor Service Request Form ISR - 1, Form ISR - 2, Form No. SH-13 (Nomination Form) or Form ISR-3 (Opt out of Nomination) duly filled as per the instructions stated therein along with the supporting documents including original cancelled cheque stating the name of account holder. The investor Service Request Forms are available at the website of our RTA at <https://in.mpmf.com/> → Resources → Downloads → KYC → Formats for KYC.
- For shares held in demat form - Self-attested copy of the Client Master List. Payment will be made to the Bank Account registered against the demat account.

Please note that the last day for claiming the dividends is **August 7, 2026**. In case the dividends are not claimed by the said date, the Company would initiate necessary action for transfer of unclaimed dividends and shares held by the concerned shareholders in favour of the IEPF Authority without any further notice, in accordance with the Rules, as under:

- For shares held in physical form - New share certificate(s) in lieu of the original share certificate(s) will be issued and transferred in favour of the IEPF Authority on completion of necessary formalities. The original share certificate(s) which stand registered in the name of the shareholder(s) will be deemed cancelled and non-negotiable.
- For shares held in demat form - The Company shall inform the Depositories to execute the corporate action and debit the shares lying in the demat account of the shareholder(s) and transfer such shares in favour of the IEPF Authority.

As per SEBI norms, outstanding payments will be credited directly to the bank account only if the folio is KYC compliant. A folio will be considered as KYC compliant on registration of all details viz. full address with pincode, mobile no., email id, bank details, valid PAN linked to Aadhaar of all holders in the folio, nomination, etc. The concerned shareholder(s) are further informed that all future benefits arising on such shares would also be transferred to the IEPF Authority.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF Authority pursuant to the said Rules.

Shareholder(s) may note that in the event of transfer of their unclaimed dividends and shares to the IEPF Demat Account (including all benefits accruing on shares, if any), the concerned shareholders can claim the same by submitting required documents to the Company for obtaining an Entitlement Letter and thereafter making an online application in the prescribed e-Form IEPF-5 available on the website of Ministry of Corporate Affairs at [www.mca.gov.in](http://www.mca.gov.in).

In case the shareholders have any queries or require any assistance on the subject matter, they may raise a query / service request at [https://web.in.mpmf.com/helpdesk/Service\\_Request.html](https://web.in.mpmf.com/helpdesk/Service_Request.html) or contact the Company's RTA at MUFG Intime India Private Limited, Unit: Tata Chemicals Limited, C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai 400 083, Tel.: +91 81081 18484, Fax: +91 22 6656 8494, Website: <https://in.mpmf.com/>.

For Tata Chemicals Limited  
Sd/-  
Jeraz E. Maheshwari  
Company Secretary  
(Nodal Officer)

Place: Mumbai  
Date: April 23, 2026

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH - II, CHENNAI**  
**CP (CAA) / 26 (CHE) 2026**  
IN  
**CA (CAA) / 76 (CHE) 2025**

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Sd/-  
M/s. Cyril Amarchand Mangaldas  
Advocates for the Transferee Company  
11th Floor, Awfis, Prestige Palladium Bayan, No. 43/1 (Door No. 129 to 140), Greems Road, Egmore, Chennai - 600 006.

Place : Chennai  
Date : 24th April, 2026

**SOLAR**  
**SOLAR INDUSTRIES INDIA LIMITED**  
CIN: L74999MH1995PLC085878  
Registered office: "Solar" House, 14, Kachimet, Amravati Road, Nagpur - 440023, Maharashtra.  
Phone: 0712-6634567 • Fax: 0712-6634578/79  
E-mail: [investor.relations@solargroup.com](mailto:investor.relations@solargroup.com)  
Website: [www.solargroup.com](http://www.solargroup.com)

**Notice for Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Authority**

The notice is hereby given to the shareholders of the Company that pursuant to Section 124(6) of the Companies Act, 2013 read with rule 6 of the Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016, the shares in respect of which dividend has not been paid or claimed for seven consecutive years or more have to be transferred in the name of Investor Education and Protection Fund (IEPF) Authority.

Adhering to the various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF Authority during the financial year 2025-26 for taking appropriate action.

Further, in terms of Rule 6 (3) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the statement containing full details of shareholders and shares due for transfer to IEPF Authority is made available at our website [www.solargroup.com](http://www.solargroup.com) for information and necessary action by the shareholders.

In case the Company does not receive any communication from the concerned shareholder(s) by July 24, 2026, the Company shall, with a view to complying with the requirements set out in the Rules, transfer the dematerialised shares to IEPF Authority by way of Corporate Action by the due date as per procedure stipulated in the Rules. The Company does not have any case of Physical Shares Transfer to IEPF Authority.

Shareholders may note that, both the unclaimed dividend and the shares transferred to IEPF Authority including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed under the Rules.

In case the shareholders have any queries on the subject matter and Rules, they may contact to Mrs. Khushboo Pasari, Company Secretary & Compliance Officer of Solar Industries India Limited at Tel: 0712-6634567 & E-mail id: [investor.relations@solargroup.com](mailto:investor.relations@solargroup.com) or contact our Registrar and Transfer Agents M/s. MUFG Intime India Private Limited, C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Tel.No.: (022) 49186000, e-mail: [rmf.helpdesk@in.mpmf.com](mailto:rmf.helpdesk@in.mpmf.com)

By order of the Board of Directors  
Sd/-  
Khushboo Pasari  
Company Secretary & Compliance Officer

Place: Nagpur  
Date: 23/04/2026

**DICABS DIAMOND POWER INFRASTRUCTURE LIMITED**  
Regd. Office : Phase II, Village - Vadadala, Taluka : Savli, Vadodara - 391520  
Email ID : [cs@dicabs.com](mailto:cs@dicabs.com) | Website : [www.dicabs.com](http://www.dicabs.com)  
Phone : 02667-251354 / 251516 | CIN : L31300GJ1992PLC018198

**SPECIAL WINDOW FOR RE-LODGE-MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

Securities and Exchange Board of India ("SEBI") had discontinued transfer of physical shares from 1st April 2019. However, a special window was opened by SEBI from 7th July 2025 to 6th January 2026, for re-lodgement of physical share transfer requests originally submitted before 1st April 2019 but returned due to deficiencies in documentation. In order to facilitate the investors, the SEBI vide its Circular No. HO/38/13/11(2)/2026-MIRSD-POD/II/3750/2026 dated 30th January 2026 has decided to open another special window for one year from 5th February 2026 to 4th February 2027. While lodging request under special window for transfer of physical shares, one of the mandatory requirements is submission of original share certificate which is as follows:

Execution date of transfer deed	Lodged for transfer before 1st April 2019	Original Security Certificate available?	Eligible to lodge in the current window?
Before 1st April, 2019	No (it is fresh lodgement)	Yes	✓
	Yes (It was rejected/ returned earlier)	Yes	✓
	Yes	No	✗
	No	No	✗



